

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

CP 178/2006
OA 3118/2002

New Delhi, this the 01st day of September 2006

HON'BLE MR. V.K. MAJOTRA, VICE-CHAIRMAN (A)
HON'BLE MR. MUKESH KUMAR GUPTA, MEMBER (J)

1. Shri Kuldeep Singh
F-7, Kaka Nagar
New Delhi – 110 003.
2. Shri R.K. Tyagi
E-119, Mayur Vihar-II
New Delhi – 110 091.
3. Shri Harinder Pal Singh
3532, D 111, Vasant Kunj,
New Delhi.
4. Shri G.P. Singh
F-13, Kaka Nagar,
New Delhi – 110 003.
5. Shri Dharam Pal Sharma
435/19, Faridabad.
6. Shri S.P. Agarwal,
Flat No.95, NACEN Complex,
Sector 29,
Faridabad.
7. Shri Vinod Kumar Bharel,
2, Masjid Moth Village,
New Delhi.Applicants.

(None for applicant)

VERSUS

S.K.S. Somvanshi
Commissioner of Central Excise,
Central Revenues Building,
Indraprastha Estate,
New Delhi.

.... Contemnor

(By Advocate Sh. R.N. Singh for Sh. R.V. Sinha)

ORDER (ORAL)

By Mr. V.K. Majotra, Vice-Chairman (A):-

None appears for the applicant.

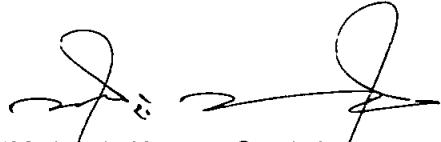
2. Shri R.N. Singh, learned counsel for respondents has filed compliance affidavit along with order dated 17.8.2006 (Annexure R-1). Compliance of

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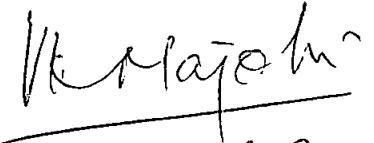
(5)

Tribunal's directions has been effected. Accordingly, CP is dropped and notices to respondents are discharged.



(Mukesh Kumar Gupta)
Member (J)

/gkkd



(V.K. Majotra)
Vice-Chairman (A)

1.9.06